

SHRI SHYAMNANDAN MISHRA: We must be very sound in these matters. So far as a member of your House is concerned, you can decide about it. But so far as a member of the other House is concerned, you have to examine it and lay whatever evidence is available before the other House.

MR. SPEAKER: I am quoting from this book of our Secretary-General.

SHRI SHYAMNANDAN MISHRA: Where does it say something which goes contrary to what is said in May's *Parliamentary Practice*?

MR. SPEAKER: I do not want to enter into an argument over this.

SHRI SHYAMNANDAN MISHRA: This must be made clear for the future.

MR. SPEAKER: In view of the consensus of opinion—I think Shri Sathe said the same thing, which was supported by Shri Stephen, Shri Sezhiyan and Professor Hiren Mukerjee—we should leave the matter as it is. I will take it up with the Speaker of Meghalaya. If it is not resolved at that level, then I shall come before this House for a suggestion as to how to proceed with it. I hope all of you agree to this procedure.

SOME HON. MEMBERS: Yes.

SHRI JYOTIRMOY BOSU: Certain remarks have been made here which might not create good feelings between the two Houses. Sir, I would expect you to kindly go through the records before they are finalised.

MR. SPEAKER: I will go through it. If there is anything objectionable, certainly I will see what can be done about it. We must remember there is freedom of speech in both the Houses.

14.06 hrs.

PAPERS LAID ON THE TABLE

REVIEW & ANNUAL REPORT OF HINDUSTAN SHIPYARD LTD. FOR 1972-73, NOTIFICATIONS UNDER A.P. MOTOR VEHICLES TAXATION ACT, 1963 AND A STATEMENT

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI KAMLA-PATI TRIPATHI): I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619(A) of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam for the year 1972-73.
 - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5945/73].

- (2) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 9 of the Andhra Pradesh Motor Vehicles Taxation Act, 1963, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh:—
 - (a) G.O. Rt. No. 2880 published in Andhra Pradesh Gazette dated the 2nd November, 1972.
 - (b) G.O. Rt. No. 3194 published in Andhra Pradesh Gazette dated the 7th December, 1972.

- (c) G.O. Ms. No. 475 published in Andhra Pradesh Gazette dated the 19th July, 1973.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-5946/73].

NOTIFICATION UNDER MOTOR VEHICLES ACT, 1939 ANNUAL ACCTS. & ADMINISTRATION REPORT OF A. P. ROAD TRANSPORT CORPN. FOR 1971-72 AND STATEMENTS

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA): I beg to lay on the Table:—

- (1) A copy of Notification No. G.O. Ms. 516 published in Andhra Pradesh Gazette dated the 27th September, 1973 making certain amendment to the Andhra Pradesh Motor Vehicles Rules, 1964, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh.
- (ii) A Statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification.

[Placed in Library. See No. LT-5947/73].

- (2) A copy of the Annual Accounts of the Andhra Pradesh State Road Transport Corporation, for the year 1971-72 and the Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporation Act, 1956, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by

the President in relation to the State of Andhra Pradesh.

[Placed in Library. See No. LT-5948/73].

- (3) A copy of the Annual Administration Report of the Andhra Pradesh State Road Transport Corporation, for the year 1971-72 under sub-section (3) of Section 35 of the Road Transport Corporations Act, 1950 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by President in relation to the State of Andhra Pradesh.

[Placed in Library. See No. LT-5949/73].

- (4) Two statements (Hindi and English versions) showing (1) reasons for delay in laying the documents mentioned at (2) and (3) above, and (ii) for not laying the Hindi versions thereof.

[Placed in Library. See Nos. LT-5948 & 5949/73]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955 AND A STATEMENT

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Vegetable Oil Product Producers (Regulation of Refined Oil Manufacture) Order, 1973, published in Notification No. G.S.R. 395(E) in Gazette of India dated the 16th August, 1973.
- (ii) The Vegetable Oil Product Producers (Regulation of Refined Oil Manufacture) Amendment Order, 1973, published in Notification No.